

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'C': NEW DELHI  
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, HON'BLE VICE PRESIDENT  
AND  
SHRI KUL BHARAT, JUDICIAL MEMBER**

**ITA No.7928/Del/2019  
Assessment Year : 2013-14**

**Anil Ram Sutar,  
A-2, Sector-19, Noida,  
Uttar Pradesh.  
PAN No. ABJPS2044L**

**Vs. DCIT  
Central Circle  
Noida.**

(Appellant)

(Respondent)

Appellant by : Ms. Timsi Sharma, CA  
Respondent by : Sh. R. K Gupta, Sr. DR

Date of hearing : **15.04.2021**  
Date of pronouncement : **15.04.2021**

**ORDER**

**PER G.S. PANNU, V.P.**

This appeal by the assessee for the assessment year 2013-14 is directed against the order of learned CIT(A)-IV, Kanpur dated 25.07.2019.

2. The learned counsel for the assessee, vide its letter received by email, has requested for withdrawal of the appeal filed by him and stated that the

assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 15<sup>th</sup> April, 2021 in presence of both the parties.

Sd/-  
**(KUL BHARAT)**  
**JUDICIAL MEMBER**

Dated: 15.04.2021  
\*Kavita Arora, Sr. PS

Sd/-  
**(G.S. PANNU)**  
**VICE PRESIDENT**

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar,  
ITAT, Delhi